

IN THE HIGH COURT OF JHARKHAND AT RANCHI

L. P. A. No. 424 of 2018

With

I.A. No. 9451 of 2018

Surendra Nath Singh **Appellant**
Versus
M/s Bharat Coking Coal and others **Respondents**

**CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Appellant : Mr. Sidhartha Roy, Advocate
For the Respondents : Mr. Arpan Mishra, Advocate

Oral Order

07 / Dated: 24.06.2020

With consent of the parties, hearing of this matter has been done through video conferencing and there is no complaint whatsoever regarding visual/audio connectivity

I.A. No. 9451 of 2018

This Interlocutory Application has been filed for condoning the delay of 91 days, which has occurred in preferring the present appeal.

Having heard learned counsel for the parties and on perusal of the averments made in this application, we are of the view that the appellant was prevented by sufficient cause from preferring the appeal within the period of limitation.

Accordingly, the delay of 91 days in preferring the present appeal is hereby condoned and this application stands allowed.

L.P.A. No. 424 of 2018

Heard the parties.

Judgment is reserved.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)